

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 4**  
**40(ND)/2012**

**IN THE MATTER OF:**

Sh. Ramandeep Singh Ahluwalia & Ors ..... Petitioner  
v.  
M/s. Suntime Energy Ltd. & Ors. .... Respondent

**Order U/s. 397/398**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Adv. Shelly Khanna for P-1 & 2  
M. S. Ahluwalia, Ms. Parvinder Kaur  
For the Respondent : Shailesh Suman Advocate for R 1-3

**ORDER**

**Cont-P-06/2022, Cont-P-04/2022, IA(CA)-84/2021, CA-422/2021, CA-427/2021, CA-1356/2018, IA(CA)-321/2023**

Ms. Shelly Khanna, Ld. Counsel appeared physically on behalf of Petitioner Nos. 1 & 2. Mr. Shailesh Suman, Ld. Counsel appeared on behalf of R-1 to 3 and states that the Petitioner Nos. 1 & 2 have already been deleted a long time ago.

Since this matter has been partly heard by the Regular Bench, therefore, list before the Regular Bench on **18.04.2024**.

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**-Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

21.03.2024  
Lalit